

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: Dr. Venkata Ramakrishna Badarinath Nandula, Member (Judicial)
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 26.09.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB)No.35/7/AMR/2022		7 of IBC	Central Bank of India Vs. ASR Engineering & Projects Limited

Counsel for Petitioner(s):

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Ld. Counsel for the Financial Creditor present. Ld. Counsel for the Corporate Debtor present.

Counter not filed during call work. However, Ld. Counsel for the Corporate Debtor Shri. Y Suryanarayana submits that the counter will be filed through e-filing today and physical copy will be filed by tomorrow. The Court earlier recorded that if the counter is not filed by today the right to file counter would stand forfeited.

Therefore, leaving the issue whether there is compliance by the Corporate Debtor to be decided by the Regular Bench, matter adjourned to 18.10.2022.

Sd/-

MEMBER JUDICIAL